

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 874
TO BE ANSWERED ON 12.12.2022**

PLATFORM WORKERS OF SWIGGY AND ZOMATO

874. SHRI KUMBAKUDI SUDHAKARAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken note of the labour strikes by the platform workers of Swiggy and Zomato especially in Kerala, demanding wage hikes and social security protection;**
- (b) if so, the action taken in this regard and if not, the reasons therefor;**
- (c) whether the Government has initiated the implementation of the Social Security Code 2020, which covers gig and platform workers;**
- (d) if so, the action taken in this regard and the exact timeline required for the complete implementation of the code;**
- (e) whether the Government has constituted the National Social Security Board which will recommend the formulation of social security schemes for unorganised workers/categories of unorganised workers from time to time, as per the Social Security Code 2020; and**
- (f) if so, the details in this regard including the names of the members and their qualifications and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) & (b): Yes, Sir. The Commissioner of Labour (Industrial Relations), Government of Kerala has intervened in the matter and conducted conciliation meetings with the Food Delivery Platforms.

(c) & (d): The Government has formulated the Code on Social Security, 2020 and has published the Code in the Gazette for general information. As a step towards implementation of the Code, the Central and a number of State Governments have pre-published the draft Rules, inviting comments of all stakeholders.

(e): No, Sir.

(f): The Code on Social Security, 2020 has not yet come into force.
